

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



748



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.

No: JKPCCC/NGT/OA 241.2021/2025/2091-92 Date:- 17-02-2025

Sub:- Compliance Report of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal order dated 24.10.2024 passed in OA No. 241/2021, titled " Raja Muzaffer Bhat vs MoEF&CC & Ors".

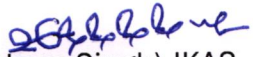
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 24-10-2024 passed in OA No. OA No. 241/2021, titled " **Raja Muzaffer Bhat vs MoEF&CC & Ors**" the Compliance Report of the J&K Pollution Control Committee is submitted herewith.

It is, therefore, requested that the Compliance Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 17.2.25
J&K PCC

Copy to the:-

- 1) Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

Before the Hon'ble National Green Tribunal Principal Bench, New Delhi

Original Application No. 241 of 2021

IN THE MATTER OF

“Raja Muzaffer Bhat vs MoEF&CC &
Ors”

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 24-10-2024 passed in OA No. 241 of 2021 titled “Raja Muzaffer Bhat vs MoEF&CC & Ors”

Background:

That the Hon'ble National Green Tribunal vide Order dated 24-10-2024 in OA No. 241 of 2021 directed as follows:-

“The Member Secretary, J&K, PCC is also directed to file a further action taken report at least one week before the next date of hearing”

Status Report:

In compliance to the aforesaid directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi dated 24-10-2024 in OA No. 241 of 2021, the report of the J&K Pollution Control Committee is submitted as under:

That Chief Engineer, UEED, J&K was requested to furnish the current status of setting up of the Sewage Treatment Plants along the Doodhganga River within the jurisdiction of Srinagar Municipal Corporation vide this office letter No. JKPCC/NGT/Sc/OA 241.2021/2044-45 dated 03-02-2025 (Copy

enclosed as Annuexure-1). The Executive Engineer, Sewage and Drainages Division No. 1st (UEED) Srinagar has furnished the current status of setting up of the Sewage Treatment Plants as on 31-01-2025 vide his letter No. SDDI/3748 dated 17-02-2025 (**Copy enclosed as Annuexure-2).**

The Superintending Engineer, Drainage Circle, Srinagar had submitted his reply vide his no. SE/D/SMC. 3118-21 dated 29-10-2024 (**Copy enclosed as Annexure-3).**

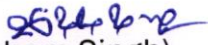
The Superintending Engineer, Drainage Circle, Srinagar in his reply submitted that SMC proposed to construct STPs along the Doodhganga to tackle the issue of wastewater discharge from households in the catchment area. The SMC specializes solely in storm water infrastructure projects and lac expertise to manage the sewage component of wastewater. Given the projects intricate nature and complexities, it was decided to handover the project for constructing the STPs to the Department of UEED. Thus, the project remains officially handed over to the UEED which has taken up the matter. Reportedly, a tender has already been issued by UEED Department titled Survey Design and Execution of Sewage Treatment Plant for daily dry weather flow discharging into Doodhganga Nallah on EPC fixed cost trunky basis including O&M for 5 years after free trail run of 6 months vide NIT No. 15 of 2024 and such infrastructure projects require significant capital investment and or executed in phasis which can take time. Once the work is executed and STPs are constructed it will abate the flow of pollutants into the stream of Doodhganga Nallah.

Similarly, as regards initiating civil/criminal action against the defaulting officers, it is submitted that the detailed exercise has been conducted and details of the concerned officers have been obtained from the respective Directorates of Urban Local Bodies, Jammu / Kashmir dated

20-07-2024, 21-10-2024, 13-02-2025 and 17-02-2025 (**Copies enclosed as Annexure-4**). The exercise is underway. However, complaints have been filed against the 4 officers, who have remained posted As Commissioner, SMC, Chief Engineer, UEED, J&K and Chief Executive Officer/ Executive Officer, Municipal Committee, Budgam and Chadoora before the adjudicating officer under Section 15 (b) of the Environment (Protection) Act, 1986 for further necessary action (**Copies enclosed as Annexure-5**).

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh) 17-2-25
Member Secretary
J&K PCC

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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752



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

Annex-1

The Chief Engineer,
UEED, J&K
Jammu/Srinagar.

No: JKPC/NGT/Sc/OA 241.2021/ 2044-45

Dated: 03-02-2025.

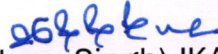
Sub:- Status of compliance of directions of Hon'ble NGT dated 10-07-2024 and 24-10-2024 in OA 241/2021 w.r.t the setting up of sewage treatment plants to prevent discharge of untreated sewage into river Doodhganga (7 wards of Srinagar Municipal Corporation).

Sir

Please refer to the subject cited above. In this connection, you are requested to update the current status of setting up of sewage treatment plants (STPs) to prevent discharge of untreated wastewater into River Doodhganga by 10 dewatering stations operated by the Srinagar Municipal Corporation (7 wards of Srinagar Municipal Corporation) to the J&K Pollution control Committee at the earliest.

Matter treating Most Urgent.

Yours faithfully,


(Ghansham Singh) JKAS
Member Secretary 3.2.25
J&K PCC

Copy to the Commissioner, Srinagar Municipal Corporation for information and with the request to update the current status to the J&K PCC.

(UT of Jammu and Kashmir)
Office of the Executive Engineer S&D Division No.1st (UEED)
Srinagar.

No. SDDI/3748
Dated 17/02/2025

The Chief Engineer,
J&K U.E.E.Department,
Srinagar

Subject;- Latest status of Doodganga Project as on 31.01.2025.

Sir,
Enclosed kindly find the latest status of Doodganga project as
on 31.01.2025, for favour of further necessary action at your end please.

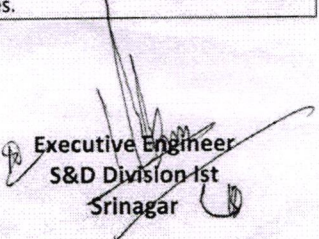
Yours Faithfully,

(Er. Zakir Hussain)
Executive Engineer
S&D Division No.1st

Copy to the;-
01.File concerned.

LATEST STATUS OF DOODGANGA PROJECT as on 31.01.2025

S. No	Name of Work	Status
1.	Technology intervention by discharging dry weather flow into Doodganga Nallah from Chadoora to Baghi-Mehtab (6 MLD STP)	AA Awaited from Govt.
2.	Technology intervention by discharging dry weather flow into Doodganga Nallah from Baghi-Mehtab Downstream (13.5 MLD STP)	Tendered land identified for 3 STPs only. Revenue extract to be obtained got from Revenue Authorities and Land for remaining 4 STPs yet to be identified. As such tender cancelled. Matter for land fo remaining STP being persu with Revenue Authorities.


Executive Engineer
S&D Division 1st
Srinagar



سرینگرہ شہر کی مجلس
SRINAGAR MUNICIPAL CORPORATION
श्रीनगर नगर निगम



OFFICE OF THE SUPERINTENDING ENGINEER DRAINAGE CIRCLE: S.M.C. SRINAGAR.

Phone No. 01942950303 Mail address: sdrainage001@smcmail.com M.No.6005914216

The Commissioner,
Srinagar Municipal Corporation,
Srinagar.

No. : SE/D/SMC 3110-21

Date: 29-10-2024

Subject: Reply to Notice for Levying of Environmental Compensation for violation of solid waste management rules.

Ref:

1. Notice from the office of Member Secretary J&K Pollution Control Committee issued vide letter no JKPCC/LSJ/NGT/ (O.A 241/2021)/659-664 Dated 30-09-2024.
2. Your office letter no SMC/GD/4528 Dated 15-10-2024

Sir,

Whereas, in the case of Raja Muzaffar Bhat vs Union of India and others OA no 241/2021, the Honorable National Green Tribunal vide its order dated 03-04-2024 has observed to impose Environmental compensation on this Department for violation of Environmental norms and the consequent show cause notice issued in this regard it is submitted that :

- Srinagar, due to its natural topography, is a low-lying area with a flatter terrain. The natural drainage of the region is hindered by gradient constraints and its overall low elevation. To effectively manage storm water in these areas, dewatering stations have been constructed to discharge storm water into natural bodies, specifically the Jhelum River, spill channels, and Doodh Ganga. It is important to note that storm water is generally free of pollutants and does not require treatment before being released into water bodies.
- However, due to the inadequate storm water drainage network, household sewage and other pollutants infiltrate the storm water drains and flow into nearby water bodies. This issue is further exacerbated by the absence of a dedicated sewage system in many parts of the city. Consequently, in these areas, the storm water network unintentionally carries a mixed discharge, which would not occur if a dedicated sewage network were in place.
- Given that mixed flow is inadvertently transported through the storm water network, dewatering stations must operate during dry weather. Failure to do so would result in severe waterlogging throughout the city
- It is important to note that there is currently a deficit of approximately 2,300 km in the storm water drainage network. Augmenting this network to its required capacity would help prevent the infiltration of pollutants. Given these constraints, the department is compelled to operate under dry weather conditions, resulting in the discharge of influent from the network to the nearest outfall.
- In accordance with the directions of the Honorable NGT in the case of Raja Muzaffar vs. Union of India & others, it has been proposed to construct

1 SE DRAINAGE SMC SRINAGAR



OFFICE OF THE SUPERINTENDING ENGINEER DRAINAGE CIRCLE: S.M.C. SRINAGAR.

Phone No. 01942950303 Mail address: sedrainage001@gmail.com M.No 6005914216

Sewerage Treatment Plants along the Doodh Ganga to tackle the issue of wastewater discharge from households in the catchment area.

- The Srinagar Municipal Corporation specializes solely in storm water infrastructure projects and lacks the expertise to manage the sewerage component of wastewater. Given the project's intricate nature and complexities, it was decided to handover the project for constructing the STPs to the Department of Urban Environmental Engineering (UEED), as stated in letter no. SMC/PS/Com/416-19 dated 30-5-2023(copy enclosed).
- Thus the project remains officially handed over to the UEED, which has taken up the matter. In this regard, reportedly a tender has already been issued by the UEED department titled Survey, Design & Execution of "Sewerage Treatment Plants for Daily Dry weather flow Discharging into Dood Ganga Nallah on EPC Fixed Cost Turnkey Basis including O&M for 5 Years after free Trial run of 06 Months vide e-NIT No: 15 of 2024-25(copy enclosed). It is important to note that such infrastructure projects require significant capital investment and are executed in phases, which can take time.

Once the work is executed and STP's are constructed, it will abate the flow of pollutants into the stream of Doodh Ganga Nallah. Since the work has already been put to tenders by the UEED, it is requested that the matter may kindly be taken up with the issuing authority for reconsideration of compensation levied on the department.

Yours Faithfully,

Superintending Engineer,
Drainage Circle, S.M.C.
Srinagar

Copy to:

1. The Joint Commissioner S.M.C
2. The Senior Law officer SMC for information.
3. Executive Engineer SMC Srinagar CDC for information & follow up action.
4. Executive Engineer SMC Srinagar SnD-II for information & follow up action.
5. File concerned.

**Government of Jammu and Kashmir,
Directorate of Urban Local Bodies, Jammu**

(Near Railhead Complex Opposite Petrol Pump, Jammu.)
(Ph/Fax: 0191-2470050) (Mail ID: dlbjammu@gmail.com)
(Website: <https://ulbjammu.jk.gov.in/>)

The Member Secretary,
J&K Pollution Control Committee,
Jammu.

No:-DULBJ/2024/2308

Dated:- 20-7-2024

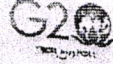
Subject:- Violation of solid Waste Management Rules, 2016 by Local Bodies.

Sir,

Kindly refer to your communication No:- JKPCC/SC/Misc/2024/361 dated 18/07/2024 regarding the subject cited above. In this connection, the requisite information of Executive Officers posted in concerned ULBs is mentioned below for your perusal:-

S.No.	Name of the ULB	Name of Executive Officer	Period of posting	Present status of Executive Officer
1	Municipal Committee Bhaderwah	Sh. Mohd Ashraf Zargar ✓	01.08.2016 to 16.10.2020	Retired
2		Sh. Yousuf Ul Umar ✓	17.10.2020 to 30.04.2023	Active service
3		Sh. Sanjay Sharma	01.05.2023 to 14.02.2024	Active service
4		Sh. Ravi Saini	15.02.2024 till date	Active service
5	Municipal Committee, Batote	Sh. Ravinder Kumar (Addl.)	21.12.2019 to 16.10.2020	Retired
6		Sh. Ninad Sen	17.10.2020 to 17.04.2021	Active service
7		Sh. Sanjay Kumar	18.04.2021 to 13.10.2022	Active service
8		Sh. Muneer Ahmed	15.10.2022 to 22.01.2024	Retired
9		Sh. Sudershan Singh (Addl.)	23.01.2024 to 13.02.2024	Active service
10		Sh. Rajesh Kumar	15.02.2024 to 30.06.2024	Retired
11	Municipal Council, Udhampur	Sh. Santosh Kotwal ✓	04.07.2016 to 16.10.2020	Retired
12		Sh. Sanjeev Gandotra	16.10.2020 to 31.08.2021	Retired
13		Sh. Amit Choudhary	02.09.2021 to 14.09.2022	Active service
14		Sh. Dalip Kumar Abrol	15.09.2022 to 30.09.2023	Retired
15		Sh. Amit Sharma	03.10.2023 to 15.03.2024	Active service
16		Sh. Nitin Gupta	16.03.2024 to 24.06.2024	Active service
17		Sh. Vishal Kumar Sadhotra	25.06.2024 to till date	Active service
18	Municipal Council, Poonch	Sh. Gharu Ram (CEO)	01/2019 to 09/2020	Retired
19		Sh. Mushtaq Hussain ⊕	10/2020 to 09/2022	Active service
20		Sh. V.P. Singh Look after E.O.	10/2022 to 03/2023	Active service
21		Sh. Mushtaq Hussain (Addl.) ⊕	04/2023	Active service
22		Sh. Mohd Hanief Look after E.O.	05/2023 to 08/2023	Active service
23	Municipal Council, Rajouri	Sh. Mohd Yaqoob ⊕	09/2023 to till date	Active service
24		Sh. Mohd Bashir	08/2018 to 06/2019	Retired
25		Sh. Manzoor Ahmed Lone	07/2019 to 12/2019	Retired
26		Sh. Kasturi Lal Raina	01/2019 to 04/2020	Retired
27		Sh. Mushtaq Hussain ⊕	05/2020 to 10/2020	Active service
28		Sh. Kalaish Chander Sharma	11/2020 to 04/2021	Retired
29		Sh. Mohd Yaqoob ⊕	05/2021 to 10/2023	Active service
30		Sh. Mushtaq Hussain	11/2023 to 22.02.2024	Active service
31		Sh. Mohd Yousf-Ul- Umar	23.02.2024 to till date	Active service
32		Municipal Committee, R S Pura	Sh. Kailash Chander	27.08.2028 to 17.10.2020
33	Sh. Subash Chander		17.10.2020 to 15.10.2022	Active service
34	Sh. Ravi Saini		15.10.2022 to 14.02.2024	Active service
35	Sh. P. R. Sangra		15.02.2024 to 21.06.2024	Active service
36		Sh. Vinod Kumar	21.06.2024 to till date	Active service

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As Rtd.

2+ 8+4

12+3=15

37	Municipal Committee, Nowshera	Sh. Kasturi Lal Raina	08/2017 to 03/2020	Retired
38		Sh. Mohd Yaqoob	10.2020 to 04/2021	Active service
39		Sh. Subash Chander Raina	04/2021 to 05/2021	Active service
40		Sh. Raju Samyal (Tehsildar)	05/2021 to 04/2023	Active service
41		Sh. Mushtaq Hussain	05/2023 to 10/10/2023	Active service
42		Sh. Varinder Pal Singh (Addl.)	11/10/2023 to 22/02/2024	Active service
43		Sh. Jodh Raj (Addl.)	23/02/2024 to 07/07/2024	Active service
44		Sh. Anish Gondotra	12/07/24 to till date	Active service

Yours faithfully,

Director
Urban Local Bodies,
Jammu



Government of Union Territory of Jammu & Kashmir
Directorate of Urban Local Bodies Kashmir
Habitat Centre, Bemina, Srinagar



The Member Secretary

Jammu & Kashmir Pollution Control Committee
Srinagar,

No:- DULB/Estt/2024/32269

Dated: 21/10/2024

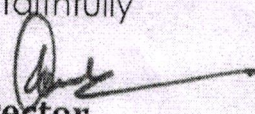
Subject:- O.A. No. 241/2021 titled Raja Muzaffer Bhat V/s. Union of India & others.

Sir,

Please refer to your letter No. JKPCC/OA-241/2021/1238 dated: 16.10.2024 regarding the above cited subject. The details of postings of Chief Executive Officers/ Executive Officers, who have remained posted in Municipal Council Budgam and Municipal Committee Chadoora w.e.f. 01.03.2017, are as under:-

S No.	Name of Municipal Council/ Committee	Name of Chief Executive Officer/ Executive Officer	Tenure of posting
1.	Municipal Council Budgam	Syed Nayeem Rizvi Executive Officer	09.12.2016 to 03.01.2019
2.		Anis Ahmad Chowdhary Executive Officer	04.01.2019 to 15.10.2020
3.		Nazir Ahmad Dar I/C Executive Officer	16.10.2020 to 06.09.2023
4.		Mohammad Iqbal Bhat Executive Officer	07.09.2023 to 13.02.2024
5.		Oruj Mohi ud Din Executive Officer	14.02.2024 to till date.
6.	Municipal Committee Chadoora	Nazir Ahmad Dar I/C Executive Officer	14.08.2015 to 14.04.2021
7.		Mushtaq Ahmad Wani I/C Executive Officer	15.04.2021 to 12.09.2022
8.		Nazir Ahmad Dar I/C Executive Officer	15.09.2022 to 14.03.2023
9.		Shahid Yousuf Bhat Executive Officer	15.03.2023 to 06.09.2023
10.		Mohammad Iqbal Bhat Executive Officer	11.09.2023 to 19.02.2024
11.		Mohammad Ismail Mir I/C Executive Officer	19.02.2024 to till date

Yours faithfully


Director

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www.ulbk.jk.gov.in
email: directorulbk@gmail.com



☎ : 0194-2490757
☎ : 0194-2490714



Government of Union Territory of Jammu & Kashmir
Directorate of Urban Local Bodies Kashmir
Habitat Centre, Bemina, Srinagar

The Member Secretary,
J&K Pollution Control Committee
Jammu/ Srinagar

No:- DULB/Estt/ 2025/ 4613

Dated: 13-02-2025

Subject:- Implementation of Solid Waste Management Rules, 2016 by Local Bodies.

Sir,

Please refer to your letter No. JKPCC/PS/MS/25/2074 dated: 10.02.2025 regarding the above captioned subject. The names of the Executive Officers alongwith their tenure of posting, who have remained posted in Municipal Committee Pampore and Municipal Committee Pattan from 2016 to 2024, as received from the concerned ULBs, are enclosed herewith for further course of action.

Enclosure:- As above.

Yours faithfully,

Director

Urban Local Bodies,
Kashmir

13/02



comrampore@gmail.com
Government of Jammu and Kashmir
Office of the Municipal Committee Pampore
 Town hall building Drangbal Pampore, 192121, Fulsama



The Director
 Urban Local Bodies
 Kashmir

No: MCP/2024-25/3752

Dated: 13-02-2025

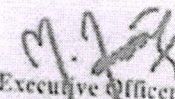
Subject: Implementation of Solid Waste Management Rules 2016 by Local Bodies
 Kashmir.

Sir,

Kindly refer your communication No. DULB/Estt/1975-II/4561-62 dated 13/02/2025 regarding the subject cited above. In this connection, the information sought by your goodself are as under:

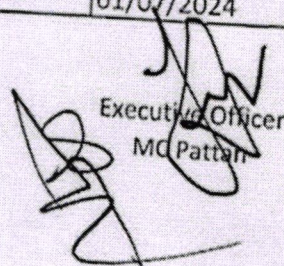
S.No.	Name of Officer	Tenure	
		From	to
1.	Mr. Imtiyaz Ahmad Dar	26/10/2014	19/06/2017
2.	Mr. Mohd. Ismail Mir	19/06/2017	07/09/2017
3.	Mr. Manzoor Ahmad Bhat	09/09/2017	25/12/2018
4.	Mr. G.M. Lone	26/12/2018	12/02/2019
5.	Mr. Manzoor Ahmad Bhat	3/02/2019	09/03/2019
6.	Mr. Mohd. Ismail Mir	09/03/2019	09/07/2019
7.	Mr. Shafqat Ali Khan	08/07/2019	19/10/2019
8.	Mr. Manzoor Ahmad Bhat	14/11/2019	24/12/2019
9.	Mr. Shakeel Ahmad Shah	24/12/2019	26/09/2020
10.	Mr. Anees Ahmad Chowdry	28/09/2020	15/10/2020
11.	Mr. Mohd. Iqbal Bhat	16/10/2020	11/09/2023
12.	Mr. Wali Mohd Wani	11/09/2023	11/11/2024
13.	Mr. Malik Asif Ahmad	11/11/2024	Till date

Yours faithfully,


 Executive Officer
 Municipal Committee
 Pampore

**DETAILS OF POSTING OF EXECUTIVE OFFICERS AT
MC PATTAN FROM 2016**

S.No	Name of Officer	Designation	From	to
1	Sh Abdul Mateen Baba	Executive Officer	06/01/2016	26/01/2016
2	Sh Niyaz Ahmad Bakshi	Executive Officer	27/01/2016	04/07/2016
3	Sh Ab Ahad Mir	Executive Officer	05/07/2016	30/10/2017
4	Sh Gh Rasool Shah	Executive Officer	31/10/2017	13/09/2019
5	Sh Imtiyaz Ul Haq Rather	Executive Officer	14/09/2019	30/09/2020
6	Sh Abdul Mateen Baba	Executive Officer	01/10/2020	21/06/2023
7	Ms Oruja Mohi Ud Din	Executive Officer	21/06/2023	13/02/2024
8	Mr Noveed Aijaz Khan	Executive Officer	13/02/2024	16/03/2024
		Tehsildar (Holding additional charge of EO MC Pattan)		
9	Mr Haroon Ul Rashid		16/03/2024	01/07/2024
10	Mr Mir Tafveez Mehmood	Executive Officer	01/07/2024	till date


 Executive Officer
 MC Pattan



Government of Union Territory of Jammu & Kashmir
Directorate of Urban Local Bodies Kashmir



Habitat Centre, Bemina, Srinagar

The Member Secretary

Jammu & Kashmir Pollution Control Committee
Srinagar,

No:- DULB/Estt/ 2025/4985.

Dated: 17-02-2025

Subject:- O.A. No. 241/2021 titled Raja Muzaffer Bhat V/s. Union of India & others.

Reference:- J&K Pollution Control Committee letter No. JKPCC/OA-241/2021/1238 dated: 16.10.2024.

Sir,

In continuation to this office letter No. DULB/Estt/ 2024/32269 dated: 21.10.2024 regarding the subject, the updated posting details of Chief Executive Officers/ Executive Officers, who have remained posted in Municipal Council Budgam and Municipal Committee Chadoora w.e.f. 01.03.2017, are provided as under:-

S No.	Name of ULB	Name of Chief Executive Officer/ Executive Officer	Tenure of posting	Present status of officer
1.	Municipal Council Budgam	Syed Nayeem Rizvi Executive Officer	09.12.2016 to 03.01.2019	Presently posted in MC Sumbal
2.		Anis Ahmad Chowdhary Executive Officer	04.01.2019 to 15.10.2020	Presently under suspension & attached with Directorate
3.		Nazir Ahmad Dar I/C Executive Officer	16.10.2020 to 06.09.2023	Retired from service
4.		Mohammad Iqbal Bhat Executive Officer	07.09.2023 to 13.02.2024	Presently posted in MC Shopian
5.		Oruj Mohi ud Din Executive Officer	14.02.2024 to 31.12.2024	Presently posted in MC Budgam (On leave from 01.01.2025)
6.		Mohammad Iqbal Bhat Executive Officer	01.01.2025 till date, (During Leave of EO)	Presently posted in MC Shopian with additional charge of MC Budgam
7.	Municipal Committee Chadoora	Nazir Ahmad Dar I/C Executive Officer	14.08.2015 to 14.04.2021	Retired from service
8.		Mushtaq Ahmad Wani I/C Executive Officer	15.04.2021 to 12.09.2022	Retired from service
9.		Nazir Ahmad Dar I/C Executive Officer	15.09.2022 to 14.03.2023	Retired from service
10.		Shahid Yousuf Bhat Executive Officer	15.03.2023 to 06.09.2023	Presently posted in MC Mattan
11.		Mohammad Iqbal Bhat Executive Officer	11.09.2023 to 19.02.2024	Presently posted in MC Shopian
12.		Mohammad Ismail Mir I/C Executive Officer	19.02.2024 to till date	Presently posted in MC Chadoora

Yours faithfully

Sd/-

Director
Urban Local Bodies,
Kashmir

FORM I
(see rule 3)

To,

The Adjudication Officer
Jammu and Kashmir

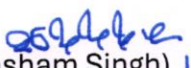
1. Particular of complainant: -

- (a) Name: **J&K Pollution Control Committee through Member Secretary (Ghansham Singh)**
(b) Address for service: Parivesh Bhawan, Gladni Transport Nagar, narwal, Jammu-180006.
(c) Contact No: **94197-94234**
(d) Email (for service): **membersecretaryjkspc@gmail.com**

2. Particulars of complaint: -

- (a) Date, time and instance of commission of the alleged contravention: Violation of Solid Waste Management Rules, 2016.
(b) Statement of contravention setting out all relevant material particulars: **(Enclosed as Annexure-A)**
(c) Evidence in support of the statement: **(Enclosed as Annexure-B)**
(d) Tentative amount of damage (in pecuniary terms) with cost break-up. **(Rs. 3.72 Cr. as assessed by the Technical Advisory Committee of the J&K PCC)**

I/We the J&K Pollution Control Committee through the Member Secretary, the complainant herein declare that the facts stated herein are correct as per the record available in the office and the best of my/our knowledge.


(Ghansham Singh) 17.2.25
Member Secretary

3. Name and Signature of the Complainant:

Statement of contravention

Mr. Syed Nayeem Rizvi remained posted as Executive Officer, Municipal Committee, Budgam w.e.f 09-12-2016 to 03-01-2019 and was responsible for scientific, handling and proper disposal of MSW and treatment of sewage generated into the jurisdiction of Municipal Committee, Budgam in terms of the mandate of Solid Waste Management Rules, 2016.

Hon'ble NGT in OA No. 241/2021 titled Raja Muzaffar Bhat Vs MoEF&CC & Ors vide its order dated 18-10-2021 constituted 5 members committee viz. Central Pollution Control Board, J&K Pollution Control Committee, Deputy Commissioner, Budgam, Deputy Commissioner, Srinagar & Director, Urban Local Bodies, Kashmir, to look into the water quality in terms of fecal coliform, quantity of sewage being discharged, solid waste being dumped on the banks of the river Doodhganga and the action prepared by the River Rejuvenation Committee (RRC) for J&K constituted as per orders of Tribunal in OA 673/2018.

The joint committee constituted by the Hon'ble NGT submitted its report 08-12-2021 which inter-alia reported and recommended as under:

- i) A detail survey of stretch of Mamath River from village Mamath to Budgam town revealed that the main source of pollution of the stream is due to dumping of Solid Waste near Mamath Bridge on the bank of Mamath stream which is approximately 2 Km from the District HQ Budgam. During the inspection of the joint committee, huge dumps of solid waste which include both biodegradable and non-biodegradable was found accumulated (probably the legacy waste) as the site was previously being used by MC Budgam as a

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dump site in unscientific manner. The adverse impact on the environment due to the unscientific management of this waste. That dumps of solid waste were observed along the bank of this river and concerned MC Budgam is responsible for dumping solid waste on the periphery of the stream and there is every apprehension that during rains there would be leaching of different pollutants and other obnoxious substances into the stream thus making it unfit for use by the local population dependant of it for their day today use.

The Hon'ble NGT, Principal Bench, New Delhi vide its order dated 10-07-2024 and 24-10-2024 has directed to comply with the directions of the Hon'ble Supreme Court with regard to take action against the defaulting officers.

Accordingly, the complaint under section 15(b) is being filed against Executive Officer namely Mr. Syed Nayeem Rizvi presently posted as Executive Officer, Municipal Committee, Sumbal for failing to prevent discharge of untreated sewage into the water bodies *namely* River Doodhganga.



FORM I

(see rule 3)

To,

**The Adjudication Officer
Jammu and Kashmir**

1. Particular of complainant: -

- (a) Name: **J&K Pollution Control Committee through Member Secretary (Ghansham Singh)**
(b) Address for service: Parivesh Bhawan, Gladni Transport Nagar, narwal, Jammu-180006.
(c) Contact No: **94197-94234**
(d) Email (for service): **membersecretaryjkspc@gmail.com**

2. Particulars of complaint: -

- (a) Date, time and instance of commission of the alleged contravention: Violation of Solid Waste Management Rules, 2016.
(b) Statement of contravention setting out all relevant material particulars: **(Enclosed as Annexure-A)**
(c) Evidence in support of the statement: **(Enclosed as Annexure-B)**
(d) Tentative amount of damage (in pecuniary terms) with cost break-up. **(Rs. 1.41 Cr. as assessed by the Technical Advisory Committee of the J&K PCC)**

I/We the J&K Pollution Control Committee through the Member Secretary, the complainant herein declare that the facts stated herein are correct as per the record available in the office and the best of my/our knowledge.

Ghansham Singh
(Ghansham Singh) 17.2.25
Member Secretary

3. Name and Signature of the Complainant:

Statement of contravention

Mr. Mohammad Iqbal Bhat remained posted as Executive Officer, Municipal Committee, Chadoora w.e.f 11-09-2023 to 19-02-2024. He also remained posted as EO MC, Budgam from 7-9-2023 to 13-02-2024 and was responsible for proper management of solid waste and liquid waste in terms Solid Waste Management Rules, 2016.

For illegal and unscientific handling and dumping of municipal solid waste and discharge of untreated sewage in the waste in to the waterbody by Municipal Committee, Chadoora Budgam has been found in violation of environmental laws in defines of the directions of the Hon'ble NGT in OA 606/2018.

The Hon'ble NGT, Principal Bench, New Delhi vide its order dated 10-07-2024 and 24-10-2024 has directed to comply the directions of the Hon'ble Supreme Court with regard to take action against the defaulting officers.

Accordingly, the complaint under section 15(b) is being filed against former Executive Officer, Municipal Committee, Chadoora namely Mohammad Iqbal Bhat presently posted as Executive Officer, Municipal Committee, Shopian for failing to prevent discharge of untreated sewage into the water bodies namely River Doodhganga.

DG Bhat .

FORM I
(see rule 3)

To,

The Adjudication Officer
Jammu and Kashmir

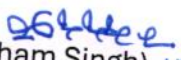
1. Particular of complainant: -

- (a) Name: **J&K Pollution Control Committee through Member Secretary (Ghansham Singh)**
(b) Address for service: Parivesh Bhawan, Gladni Transport Nagar, narwal, Jammu-180006.
(c) Contact No: **94197-94234**
(d) Email (for service): **membersecretaryjkspc@gmail.com**

2. Particulars of complaint: -

- (a) Date, time and instance of commission of the alleged contravention: Violation of Solid Waste Management Rules, 2016.
(b) Statement of contravention setting out all relevant material particulars: (Enclosed as Annexure-A)
(c) Evidence in support of the statement: (Enclosed as Annexure-B)
(d) Tentative amount of damage (in pecuniary terms) with cost break-up. (Rs. 41.47 Cr. as assessed by the Technical Advisory Committee of the J&K PCC)

I/We the J&K Pollution Control Committee through the Member Secretary, the complainant herein declare that the facts stated herein are correct as per the record available in the office and the best of my/our knowledge.


(Ghansham Singh) 17.2.25
Member Secretary

3. Name and Signature of the Complainant:

Statement of contravention

Mr. Athar Aamir Khan, IAS, remained posted as Commissioner, Srinagar Municipal Commissioner w.e.f 01-03-2021 to 08-01-2024 and was responsible for taking steps to prevent discharge of untreated sewage into the water bodies viz. River Doodhganga in terms of the mandate of Solid Waste Management Rules, 2016.

Hon'ble NGT in OA No. 241/2021 titled Raja Muzaffar Bhat Vs MoEF&CC & Ors vide its order dated 18-10-2021 constituted 5 members committee viz. Central Pollution Control Board, J&K Pollution Control Committee, Deputy Commissioner, Budgam, Deputy Commissioner, Srinagar & Director, Urban Local Bodies, Kashmir, to look into the water quality in terms of fecal coliform, quantity of sewage being discharged, solid waste being dumped on the banks of the river Doodhganga and the action prepared by the River Rejuvenation Committee (RRC) for J&K constituted as per orders of Tribunal in OA 673/2018.

The joint committee constituted by the Hon'ble NGT submitted its report 08-12-2021 which inter-alia reported and recommended as under:

- i) No STP is installed in the entire stretch of Doodhganga River for sewage treatment.
- ii) Superintendent Engineer, Drainage Circle, Srinagar Municipal Corporation, Srinagar has submitted details of 10 number of main dewatering stations, that discharge about 12.24 MLD of untreated wastewater directly into Doodhganga river per day and there is a need to create a separate sewage network and treatment plants to segregate sewage flow. There are 7 wards of the SMC Srinagar namely, Baghe

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Mehtab (78) Channpora (10), Rawalpora (68), Budshah Nagar (11) Natipora (13) Hyderpora (15) and Baghati Brzulla (14) related to the Doodhganga river forming catchment area of 13 dewatering stations operated by the Srinagar Municipal Corporation discharging directly untreated sewage into the said river.

The joint committee had recommended setting up of sewage treatment plants by latest technology of requisite capacity as per requirement of each area for treatment of sewage before being discharged into the river (by the city Drainage Division, Srinagar Municipal Corporation/UEED)

The Hon'ble Supreme Court of India vide order dated 22-02-2017 in case titled Paryavaran Suraksha Samiti and Ors V/s UoI had fixed timeline of 3 years for establishment of STPs which period has expired in March 2020. The Hon'ble Supreme Court in the afore-titled case has also directed the concerned Pollution Control Boards to initiate such civil or criminal action as may be permissible in law against all or any of the defaulters. Para 14 of the aforesaid judgment of the Hon'ble Supreme Court reads as under:

"To supervise complaints of non-implementation of the instant directions, the concerned Benches of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The above-mentioned case files, will be listed periodically. The concerned Pollution Control Board is also hereby directed, to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters."

The Hon'ble NGT, Principal Bench, New Delhi vide its order dated 10-07-2024 and 24-10-2024 has directed to comply the directions of the Hon'ble Supreme Court with regard to take action against the defaulting officers.

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Accordingly, the complaint under section 15(b) is being filed against former Commissioner, Municipal Corporation namely Mr. Athar Aamir Khan, IAS, presently Deputy Commissioner, Kulgam for failing to prevent discharge of untreated sewage into the water bodies *namely* River Doodhganga.

26/11/20

FORM I
(see rule 3)

To,

The Adjudication Officer
Jammu and Kashmir

1. Particular of complainant: -

- (a) Name: **J&K Pollution Control Committee through Member Secretary (Ghansham Singh)**
(b) Address for service: Parivesh Bhawan, Gladni Transport Nagar, narwal, Jammu-180006.
(c) Contact No: **94197-94234**
(d) Email (for service): **membersecretaryjkspc@gmail.com**

2. Particulars of complaint: -

- (a) Date, time and instance of commission of the alleged contravention: Violation of Solid Waste Management Rules, 2016.
(b) Statement of contravention setting out all relevant material particulars: (Enclosed as Annexure-A)
(c) Evidence in support of the statement: **(Enclosed as Annexure-B)**
(d) Tentative amount of damage (in pecuniary terms) with cost break-up. **(Rs. 41.47 Cr. as assessed by the Technical Advisory Committee of the J&K PCC)**

I/We the J&K Pollution Control Committee through the Member Secretary, the complainant herein declare that the facts stated herein are correct as per the record available in the office and the best of my/our knowledge.

Ghansham Singh
(Ghansham Singh) *12-2-25*
Member Secretary

3. Name and Signature of the Complainant:

Statement of contravention

Mr. Iftikar Ahmad Kakroo remained posted as Chief Engineer, UEED, J&K w.e.f January 2022 to April 2024 and was responsible for taking steps to prevent discharge of untreated sewage into the water bodies viz. River Doodhganga by setting up sewage treatment plants in 7 wards of the SMC Srinagar in terms of the mandate of Solid Waste Management Rules, 2016 and directions of the Hon'ble Supreme Court of India in case of Paryavaran Suraksha Samiti Versus Union of India dated 22-02-2017.

Hon'ble NGT in OA No. 241/2021 titled Raja Muzaffar Bhat Vs MoEF&CC & Ors vide its order dated 18-10-2021 constituted 5 members committee viz. Central Pollution Control Board, J&K Pollution Control Committee, Deputy Commissioner, Budgam, Deputy Commissioner, Srinagar & Director, Urban Local Bodies, Kashmir, to look into the water quality in terms of fecal coliform, quantity of sewage being discharged, solid waste being dumped on the banks of the river Doodhganga and the action prepared by the River Rejuvenation Committee (RRC) for J&K constituted as per orders of Tribunal in OA 673/2018.

The joint committee constituted by the Hon'ble NGT submitted its report 08-12-2021 which inter-alia reported and recommended as under:

- i) No STP is installed in the entire stretch of Doodhganga River for sewage treatment.
- ii) Superintendent Engineer, Drainage Circle, Srinagar Municipal Corporation, Srinagar has submitted details of 10 number of main dewatering stations, that discharge about 12.24 MLD of untreated wastewater directly into Doodhganga river per day and there is a need to create a separate sewage network and treatment plants to

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segregate sewage flow. There are 7 wards of the SMC Srinagar namely, Baghe Mehtab (78) Channpora (10), Rawalpora (68), Budshah Nagar (11) Natipora (13) Hyderpora (15) and Baghati Brzulla (14) related to the Doodhganga river forming catchment area of 13 dewatering stations operated by the Srinagar Municipal Corporation discharging directly untreated sewage into the said river.

The joint committee had recommended setting up of sewage treatment plants by latest technology of requisite capacity as per requirement of each area for treatment of sewage before being discharged into the river (by the city Drainage Division, Srinagar Municipal Corporation/UEED)

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“To supervise complaints of non-implementation of the instant directions, the concerned Benches of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The above-mentioned case files, will be listed periodically. The concerned Pollution Control Board is also hereby directed, to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.”

The Hon'ble NGT, Principal Bench, New Delhi vide its order dated 10-07-2024 and 24-10-2024 has directed to comply the directions of the Hon'ble Supreme Court with regard to take action against the defaulting officers.

Accordingly, the complaint under section 15(b) is being filed against former Chief Engineer, UEED J&K namely Iftikar Ahmad Kakroo presently Member of Jammu & Kashmir Water Resource Regulatory Authority for failing to prevent discharge of untreated sewage into the water bodies *namely* River Doodhganga.

20/06/20